## GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:601
ANSWERED ON:13.08.2012
BRIBERY IN TATRA TRUCKS DEAL
Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao;Namdhari Shri Inder Singh

## Will the Minister of DEFENCE be pleased to state:

- (a) whether some bribery cases in purchase of Tatra trucks for the army have come to light in the recent past;
- (b) if so, whether the Government has conducted enquiry into this case;
- (c) if so, the details thereof; and
- (d) the action taken against the persons found involved in this regard?

## **Answer**

## MINISTER OF STATE IN THE MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d): Whenever any irregularities in defence deals come to the notice of the Government, appropriate action is always initiated expeditiously. Recently, one such case has been ordered to enquire into alleged irregularities in purchase of Tatra trucks. Central Bureau of Investigation (CBI) has been requested to investigate comprehensively into the charge of bribe to the Chief of Army Staff. A Preliminary Enquiry (PE) has been registered by CBI on 11.4.2012. Further, CBI has also registered a case under Section 120 B read with 420 IPC and Sections 12(2) read with 13 (I)(d) of Prevention of Corruption Act, 1988 against one of the owners and other unknown persons of a UK Based company, unknown officials of a Defence Public Sector Undertaking (PSU), Ministry of Defence and Indian Army.